

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
(DIVYANGJAN)

LOK SABHA

UNSTARRED QUESTION NO - 1594
TO BE ANSWERED ON- 28/07/2026

WELFARE FOR DIVYANGJANS

1594. Dr. Ganapathy Rajkumar P:

Thiru Thanga Tamilselvan:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Union Government has any proposal to set up a Commission exclusively/solely for the welfare of divyangjans;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the timeline for such proposal considered in future?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE & EMPOWERMENT
(SHRI B L VERMA)

(a) to (d): No. The Rights of Persons with Disabilities (RPwD) Act, 2016 provides a statutory institutional framework for the protection of the rights and welfare of persons with disabilities through the Office of the Chief Commissioner for Persons with Disabilities (CCPD) at the Central level and the State Commissioners at the State level. The Office of the CCPD is empowered, inter alia, to review the safeguards available to persons with disabilities, monitor the implementation of the provisions of the Act, and recommend measures for the effective implementation of policies, programmes, schemes and projects. Further, the Central Advisory Board on Disability (CABD), constituted under the RPwD Act, 2016, facilitates coordination between the Central Government and the State Governments/UT Administrations and advises on policies, programmes, legislation and measures for the empowerment of persons with disabilities.
